

IN THE COURT OF THE HON'BLE II ADDL. CHIEF JUDICIAL MAGISTRATE, BANGALURU RURAL DISTRICT AT BANGALURU
CrI.Mis. No. 2129/2025
Between : 1. Sri. Venkatesh, S/o. Late. Sakkanna, Aged about 43 years; 2. Master. Pavan V, S/o. Venkatesh, Aged about 19 years; 3. Kum. Pavithra V, D/o. Venkatesh, Aged about 18 years; All are R/o. Hosapalya Village, Thathaguni Post, Kengeri Hobli, Bangalore South, Bangalore-560 082. ...PETITIONERS
And : The Tahasildhar, Registrar of Births & Deaths, Bangalore South Taluk, Bangalore. ...RESPONDENT

PAPER PUBLICATION
Whereas, the petitioners have filed the above petition U/s. 13(3) of the Birth and Death acts seeking direction to the Tahasildhar, Bangalore South Taluk to register the death of the deceased who is wife of the Petitioner No. 1 and mother of the Petitioner No. 2 and 3 by name Smt. CHIKKAMMA V. W/o. VENKATESH who was died on 08-05-2021 at Hosapalya Village, Thathaguni Post, Kengeri Hobli, Bangalore South Taluk, Bangalore.
If any person interested in the matter may appear before Hon'ble II Addl. Chief Judicial Magistrate, Bangalore Rural District at Bangalore, either personally or through an advocate duly instructed on 07.05.2026 at 11.00 am, to which date the case is posted for hearing.
Given under my hand and the seal of the court dated this 2nd day of April 2026.
By order of the Court, Sheristadar, Court of Chief Judicial Magistrate, Bangalore Rural Dist., Bangalore.
Advocate for Petitioners Sri. Padmanabha, Advocate of: Padmanabha Law Chamber, No.06, Ground Floor, Sri Maruthi Krupa, Thathaguni Village, Post, Bangalore South Taluk, Bangalore-560 082. Mob.: 9945366467

BEFORE THE LEARNED II ADDITIONAL PRINCIPAL JUDGE, FAMILY COURT, CHENNAI
O.P.No.2579 of 2025
Shelpa Pokala ...Petitioner
-Vs-
...Respondent To.
Karthik V
Karthik V
S/o. Shri. Venugopal S.N.,
Behind Urdu School, Vijayapura,
Chikmagalur, Kamataka - 577101
Please take notice that the above O.P.No. 2579 of 2025 filed by the Petitioner before the Learned II Additional Principal Judge, Family Court, Chennai came up for hearing on 26.03.2026 and the Learned Judge was pleased to order notice to you, returnable by 29.04.2026.
Therefore, you are required to appear before the said Court on 29.04.2025 at 10:30 AM in person, failing which the above matter will be decided in your absence.

SHELPA POKALA PETITIONER

DOCUMENT LOST
I, G N BHARATHI, residing at No. 28/20, Bale Anjaneya Temple Street, Yelahanka Old Town, Bangalore do hereby declare that in between 03-01-2024 and 01-04-2026, I have lost the document of Sale Deed pertaining to my property, vide Doc. No. 8750/2015-2016, 8288/2012-2013, 8278/2012-2013, which were kept in my house were lost / misplaced. In spite of my best efforts, the same could not be traced. In this regard on 02-04-2026, I had lodged online complaint at Bengaluru Police Unit, vide Lost Report No. 2135320/2026. If anybody finds the above said document or is in possession, please handover the same to the above said address or contact me on 9902035678.

IN THE COURT OF THE 39th ADDL. CHIEF JUDICIAL MAGISTRATE AT BANGALURU
CrI. Mis. No.819/2026
BETWEEN: 1. PRAKASH, R. S/o M. Ramamurthy, aged about 40 years, R/o No.459, Chammundeshwari Extension Road, Kalsaspalya, Near Chammundeshwari Temple, Ramanagar-562 159. & others ... PETITIONER
AND: THE COMMISSIONER, The Registrar of Birth and Death, & E.M.P Bangalore. ...RESPONDENT

PUBLIC NOTICE
Whereas, the petitioners named above have filed the above petition seeking direction to The Commissioner Registrar of Birth and Death, BBMP, Bangalore, to register the date of death of the petitioner's father by name **M. RAMAMURTHY S/o Late. Magalappa** who died on 26-05-2023 at Near Golden Gate in front of High Court to Bowring Lady Curzon Hospital (Brought Death) at Bangalore.
Any person interest and having any objection in this matter may appear before the 39th Additional Chief judicial Magistrate Court at Bangalore, at 10:00 AM on 05/05/2026 the case is posted for hearing.
Giving under my hand and seal the court on this 02/04/2026.
By order of the Court, Sheristadar, Court of 39th Additional Chief Judicial Magistrate at Bengaluru, Bangalore.
Advocate of Petitioner: **S.R.K. Associates**

FEDBANK FINANCIAL SERVICES LTD.
Registered Office: Unit No. 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Paspoli, Mumbai - 400087

DEMAND NOTICE

The below mentioned Borrower and Co- Borrower(s) collectively referred as "Borrowers" mortgaged their immovable property (securities) to Fedbank Financial Services Limited (hereinafter referred to as "Fedfina") and avail the Loan. The said Loan is classified as Non - performing Asset because the Borrowers have failed to repay the Loan amount. In this connection Fedfina had issued a Demand Notice respectively as mentioned below under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 to the addressee. The details are published here as an alternative service under Section 13(2) and Rule 3(1) of the Security Interest (Enforcement) Rules, 2002. You are requested to repay the amount mentioned in the Demand Notice and the accompanying interest within 60 days of the publication of this notice. In case of failure to do so, the signatory shall take such appropriate action under Section 13(4) and 14 of the Act on the said property to safe guard the interest of the Fedfina. Details of Loan Number, Borrowers, Demand Notice sent under Section 13(2), amount requested and details of immovable property are given below.

Sr. No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Dt. of Demand Notice U/s. 13(2) & Total O/s.
1	Loan Account No. FEDPEEHL0516007 1. R MAHESH (Borrower) 2. MANJUATA T (Co - Borrower)	ALL PIECE AND PARCEL OF MORTGAGED PROPERTY BEARING KATHA No.6769/36D SITUATED AT VIEWERS COLONY,VILLAGE NELAMANGALA, NELAMANGALA NAGARA SARHA, NELAMANGALA TALUK, BANGALORE RURAL, MEASURING EAST TO WEST 25+23/2FT,NORTH TO SOUTH 22 FT ALONG WITH TOTALLY MEASURING 528 FT. 2 FLOORS DUPLEX BUILDING,BANGALORE-562123,KARNATAKA. Bounded By: East: 30 Feet Road, West: House belongs to somasundar, North: Vacant Site belongs to M S Rudraswamy, South: Road	24/03/2026 Rs. 2,011,761/- (Rupees Twenty Lak Eleven Thousand Seven Hundred Sixty One Only) as on 24/03/2026 NPA : 5/12/2025

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Fedfina is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event Borrower(s) are failed to discharge their liabilities in full within the stipulated time, Fedfina shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. Fedfina is also empowered to ATTACH AND /OR SEAL the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), Fedfina also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Fedfina. This remedy is in addition and independent of all the other remedies available to Fedfina under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of Fedfina and noncompliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Karnataka, Dated: 03-04-2026

Sd/- Authorized Officer - For Fedbank Financial Services Limited

यूको बैंक UCO BANK
Honours Your Trust
(A Govt. of India Undertaking)

3rd Floor, Govt Business & Fin Inclusion
10, BTM Sarani, UCO Bank Head Office
Kolkata-700011

NOTICE INVITING RFP

"RFPs are invited from eligible and reputed Manpower Agencies for Selection of Manpower Agencies for deployment of Operators in Aadhaar Enrolment Centres under Bank Premises.
Reference No.: HO/FI/38/2025-26 Dated: 30.03.2026
The detailed RFP document containing eligibility criteria, scope of work, terms & conditions, and submission schedule is available on the Bank's E-Tender Portal, Bank Website and CPP portal.
DGM
Govt Business & Fin Inclusion
Date:- 03.04.2026

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. Contact No. (022) 61827414, (022) 61827375
CIN No. U57190MH2008PLC187552.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that as per the order of Hon'ble Vth Addl ACMM court At Bangalore dated 06/03/2026, passed in CrI. Misc. No. 2572/2026, the Advocate Commissioner has taken Physical Possession of the property described herein below in exercise of powers conferred on him and handed over the physical possession to the undersigned Authorised Officer of Tata Capital Housing Finance Limited on 1st April 2026.
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrower, in particular, and the public in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Housing Finance Limited, for an amount referred to below along with interest therein and penal interest, charges, costs etc., from the date of demand notice.

Loan Account No.	Name of Obligor(s)/Legal Heri (s)/ Legal Representative (s)	Amount & Date of Demand Notice	Date of Possession
TCHHL 0845000100214904.	Mrs. SWATHI ARISSETTY (Borrower)	Rs. 53,92,484/- (Rupees Fifty Three Lakh Ninety Two Thousand Four Hundred and Eighty Four Only) As on 08-07-2025	01.04.2026 Physical Possession
TCHIN 0845000100219032.	Mr. KOPPURAJU SAI KARTHIK (Co Borrowers)		
TCHHL 0845000100234391			

Description of Secured Assets/Immovable Properties: COMPOSITE SCHEDULE "A" PROPERTY :
All that piece and parcel of Converted Sy.No.27/2, Converted Sy.No.26/B and Converted Sy.No.27/5, (Old Sy.No. 27/1), present of BBMP Katha SI Nos. 264,265 & 266 respectively, situated at KODIGEHALLI Village, K.R. Puram Hobli, Bangalore East Taluk, Bangalore and presently under the Administrative Jurisdiction of BBMP, totally measuring about 2 Acres 19.08 (Two Acres Nineteen and Half) Guntas with all rights, appurtenances whatsoever hereunder or Underneath or above the surface and bounded on the and bounded as follows:East by: Property belongs to Sy.No.26/2B and Sy.No.27/1 Mr. Nanjaya Reddy and Sy No.27/2 S.S.V. Infrastructure and Sy No.27/3 Mr.Suresh Reddy and Sy No.27/3 Mr. NanjanReddy's Property. West by: Road and property belongs to Mr.GanagaluNarayanna and property belongs to Swami Chambers and property belongs to Sy No.27/2 Mr. Venugopal Reddy and Mr. Nagappa Reddy,North by: Road and property belongs to Mr. GanagaluNarayanna, South by: Road and property belongs to Sy.No.27/2, Mr.Venugopal Reddy &M.Nagappa Reddy & Sy No.28/1 SCHEDULE "B" PROPERTY: Flat bearing No. D-008, in D Block, on Ground Floor of the Apartment building known as "MUKUNDA BRUNDAVAN", having an super built up area of 1080 Sq.ft. (Which is including 756 Sq.foot carpet area) containing Two bed rooms, together with RCC Roofing Vitified Flooring, with one covered car parking space and 432 Sq Feet of undivided share in the land Compraised in schedule "A" Property.

Date: 01.04.2026
Place: Bangalore

For Tata Capital Housing Finance Limited
Sd/-
Authorised Officer

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF INDRAPRASTHA SRISHAILA BUSINESS PRIVATE LIMITED

S.No.	RELEVANT PARTICULARS
1	Name of the Corporate Debtor INDRAPRASTHA SRISHAILA BUSINESS PRIVATE LIMITED
2	Date of Incorporation of the Corporate Debtor 11 th August 2003
3	Authority under which the Corporate Debtor is incorporated/ registered Companies Act 1956, ROC Bangalore
4	Corporate Identity Number of the Corporate Debtor U07010KA2003PTC032382
5	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor Indraprastha, No. 9, Kingston Street, Richmond Town, Bangalore, Karnataka 560025
6	Liquidation commencement date of the Corporate Debtor 30 th March 2026
7	Name of the Liquidator: Ganesh Panduranga Pai Address of the Liquidator: No. 68, 6B, 6 th Floor, Chitrapur Bhawan 8 th Main, 15 th Cross Malleshwaram Bangalore 560055 pragnya_cas@gmail.com 9845666596; 080-23656641 IBBI/IAA-001/IP-P01313/2018-19/12054
8	Last date of Submission of claims 29 th April 2026

Notice is hereby given that INDRAPRASTHA SRISHAILA BUSINESS PRIVATE LIMITED commenced the voluntary liquidation on 30th March 2026. The stakeholders of INDRAPRASTHA SRISHAILA BUSINESS PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 29th April 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Date: 03-04-2026
Place: Bangalore
Ganesh Panduranga Pai, Insolvency Professional
IBBI/IAA-001/IP-P01313/2018-19/12054

Government of Jharkhand Rural Works Department
JHARKHAND STATE RURAL ROADS DEVELOPMENT AUTHORITY (JSRRDA)
3rd Floor, F.F.P. Building, Dhurwa, Ranchi 834004

NOTICE INVITING TENDERS
(National Competitive Bidding Through e-Procurement)
Re- eTender No.- 02/ 2026-27- Ranchi, Dated: 02.04.2026

PR No- 364457 dated 18.10.2025

The undersigned on behalf of Government of Jharkhand invites item rate bids through e-Procurement from the eligible bidders registered* in appropriate class with any State/Central Government/State /Central Government Organization for construction and maintenance for five years of the works (List of schemes shall be displayed in the website pmgstendersjhr.gov.in) of Pradhan Mantri Gram Sadak Yojna PM-JANMAN (Batch-I, 2025-26).

Sr. No	District Name	Block Name	Tendering Package	Road Name / Bridge Name	Road Length (Kms)	Sanction Construction Cost (in lakhs)	Sanction Maintenance Cost (in lakhs)	Total Sanction Cost with Maint. (in lakhs)	Total Package Cost (in lakhs)	Earnest Money (In Lakh)	Time of Completion (in month)
1	2	3	4	5	6	7	8	9	10	11	12
1	Garhwa	Bhandaria	JH-07-PM-JANMAN-GAR-01 (2025-26) (5 th Call)	L021-Bathan Toli To Kochli (Barkh) Road	3.400	275.68	30.01	305.69	1,288.48	25.77	18
	Garhwa	Bhandaria		L023-Madgari Road To Totki	4.300	369.92	36.41	406.33			
	Garhwa	Chinia		L023-Pmsgy Uday More To Parsukhar Road	2.000	177.58	18.25	195.83			
	Garhwa	Ranka		L022-Pwd Main Road To Amhar	3.800	347.95	32.68	380.63			
2	Palamu	Manatu	JH-17-PM JANMAN-PAL-10 (2025-26) (2 nd Call)	L021-Nagad Pmsgy Road To Daidalya Road	1.900	146.87	16.66	163.53	1,111.4	22.23	15
	Palamu	Manatu		L022-Mitar Pmsgy Road To Jashpur chirikurd road	11.400	858.23	89.64	947.87			
3	Palamu	Manatu	JH-17-PM JANMAN-PAL-11 (2025-26) (2 nd Call)	L023-Jaspur To Singtuta Kusha Road	9.300	689.26	72.77	762.03	762.03	15.24	15
4	Sahibganj	Borio	JH-19-PMJANMAN-SBJ-04 / 2025-26 (2 nd Call)	L032-Dumka sahibganj road Bara rakso To Jankund via khaplo	6.3	619.75	58.18	677.93	1264.59	25.29	15
	Sahibganj	Borio		L033-Dumka sahibganj road telo to Bara chandwasi	4	394.43	37.8	432.23			
5	Sahibganj	Mandro	JH-19-PM JANMAN-SBJ-10 / 2025-26 (2 nd Call)	L027-Dumka sahibganj road telo to Mahuli via manhi tola	1.875	147.28	7.15	154.43	1272.04	25.44	15
	Sahibganj	Mandro		L027-Kolbhanga-Kalajor Road to Pacharki	6.57	531.28	30.93	562.21			
	Sahibganj	Mandro		L033-Bada Kenduwa to Komodri	2.55	237.31	11.34	248.65			
	Sahibganj	Mandro		L034-Shreeram Chauki Bokar to Kolbhanga via Jokamari Gutbera	5.6	436.89	24.29	461.18			
Total					62.995	5232.43	466.11	5698.54	5698.54		

The bid should be submitted online in the website pmgstendersjhr.gov.in. The bidders should have valid Digital Signature Certificate for online submission of bid. Details of bid submission is as under:

Procurement Officer	Place of Opening	Availability of tender (on-line) for bidding	Last date & time of seeking clarification	Last date and time of bid submission	Date & time of opening (on-line) of tender
1	2	3	4	5	6
Engineer in Chief, JSRRDA, Ranchi	Engineer in Chief, JSRRDA, Ranchi	07.04.2026 at 10.00 AM	20.04.2026 upto 5.00 PM	13.04.2026 upto 2.00 PM	20.04.2026 upto 5.00 PM

* Non-registered bidders may also submit bid, however the successful bidders must get registered in appropriate class with appropriate authority before signing the contract.
** Cost may change.

Note:-
1. Amount of Bid Security should be taken as mentioned in the Bid Data Sheet of the Bidding Document.
2. Cost of Bid Document (Rs. 10000) and Bid Security (as mentioned in the Bid Data Sheet) shall be deposited online in form as mentioned in Bid Data Sheet failing which the bid will be treated non responsive and action shall be taken as per Sec. 2 of ITB clause 12.2 (d).
3. In case, it is found, even after the award of work that the bidder has submitted/ uploaded any false/erroneous/fraudulent statement/document, he/she is liable for blacklisting and forfeiture of Bid Security.
4. Bidders must submit GST registration certificate without which bid is liable to be rejected.
5. Bidders whose names appear in the Debar/blacklist of RWD or any department of GoJ/GoI (including JSRRDA) shall not be allowed to participate in the above bids.
6. Bids submitted by bidders, who have long pending ATR(s) made inordinate delay in execution of earlier allotted construction/ maintenance works of PMGSY, may be rejected summarily.
7. In case of any discrepancy/dispute about units in BOQ, units as mentioned in Current SOR on which BOQ has been prepared shall prevail.
8. Participating bidders are free to submit grievances, if any, against the decision of technical evaluation within five days from the date of uploading of decision of technical evaluation only through email at **jh-ec@pmgsy.nic.in** Grievance submitted after stipulated period shall not be considered.
9. Bidders must have valid registration with Employee Provident Fund organization under EPF and Miscellaneous Provisions Act 1952 failing which the bid shall be rejected.
10. Bidders must not quote rate for routine maintenance. The amount for routine maintenance as indicated in the Bill of Quantities must be acceptable to bidders.
11. For unbalanced bids, extra security will be required to be deposited by the bidder at the time of Agreement.
12. The undersigned reserves the right to cancel the tender at any stage without giving prior notice/reason.
All other details can be seen in the bidding document which is available in website pmgstendersjhr.gov.in as per schedule mentioned above.

Engineer-in- Chief
Rural Works Department- Cum-
JSRRDA, Ranchi

PR 376577 (Rural Work Department) 26-27 (D)

DOCUMENT LOST
(Lost of Sale Deed)
We, (1) Smt. PARVATHY W/o Chikkappaiah, Aged about 52 years, R/o Smt.THILAK C S/o Chikkappaiah Aged about 30 years, Both residing at No.2 near Punyabhoomi Circle Kalkere Horamavu, Bangalore-560043 do hereby inform to the General Public that Mr.Muniyappa is the absolute owner of a property bearing 3/2 portion of land situated at Kalkere village, Krishnarajapuram Hobli, Bangalore south Taluk, Bangalore bounded on East by Kanappa's Land West by Road, North by Kodedanahalli Krishnappa's Land, South by Gundu Thoppu. And Mr.Muniyappa have acquired the same through a registered Sale Deed vide registered Document No.7069/1971-72, of Book-I, Volume-926, Pages 221-222, Dated: 20.03.1972, in the office of the Sub-Registrar, Bangalore South Taluk, executed by Sri.Pappanna. We further declare that, I have lost the above said original Sale Deed at K.R.Puram Bus Stop, Bangalore on 26.03.2026, after that, despite of my best search I could not traced out the same in this regard the complaint was lodged by me vide complaint No.2136363/2026, dated 02.04.2026, in concerned Police Station Authorities, of Bangalore City Crime branch Police Station Limits Bangalore. If anybody finds the above said document please inform to J.K. MANJUNATH, Advocate Hebbal, Bangalore. (Mob:8050111770) My client has lost the document.

Hon'ble II COURT Judge Before The Motor Accident Claims Tribunal at Chennai MCOP. No.1363 of 2024
P. Munaswamy (Deaf and Dumb) and another, Vs
1. Sri venkatramana Transports
2. National Insurance Co. Ltd.
... Respondent
To
Sri Venkatramana Transports, Partner Ganapathichettair, Kanagaachalam,
No: 83/12, Good Luck Bldg, 1st Fl, I St Mn Rd,Kpn Extn, Bangalore, Karnataka - 560 002.
Take Notice that the above case is posted to 21/4/2026 at 10.30 am Before the Hon'ble II COURT Judge of small causes court, Chennai for your appearance in person or through pleaders without fail or otherwise the matter will be decided in your absence.

Mr. C. Hemant Rao
Counsel for Petitioners

IN THE HON'BLE COURT OF THE 1st ADDL CHIEF JUDICIAL MAGISTRATE, BANGALURU RURAL AT BANGALURU
C.MISC.No.515/2026
BETWEEN: 1) MANJUNATH, M. Dis. MANJUNATH, W/o RAJAMMA, Y. aged about 25 years, R/o DVM Colony, Ward No. 21, Devenahalli, Bangalore Rural KARNATAKA 562 110. ...PETITIONERS
AND: 1) The Tahasildhar, Registrar of Births & Deaths, Bangalore East Taluk, K.R. Puram 560 036. ...RESPONDENTS

PUBLIC NOTICE
WHEREAS, the petitioners named above have filed the petition for issue of Death Certificate of the deceased, who is the grand mother to the petitioner No.1 & 2, mother to the petitioner No.3 named as **THAYAMMA, W/o: RAMADASAPPA** as she died on 23.01.2019 at Kalkere Horamavu Village, Bangalore East Taluk, Bangalore South Taluk, Bangalore, vide Bangalore-560 043 the death certificate is required for documentation purpose/Katha transfer and to maintain family status quo. Interested parties are hereby called to appear in this court in person or by pleader duly instructed on 18/04/2026 at about 11:00 AM informed to show cause against the petitioners failing where the appearance will be heard and declare as Ex-parte.
Given under my hand and seal of the Court on this 12/03/2026 By order of the Court, Sheristadar, Court of Chief Judicial Magistrate, Bangalore Rural District, Bangalore.
Advocate for Petitioner: **B. ANJANAPPA**

Hindustan Unilever Limited

Registered Office: Unilever House, B. D. Sawant Marg, Chakala, Andheri East, Mumbai - 400 099.
CIN: L15140MH1933PLC002030, Tel: +91 22 5043 2791 / 5043 2792
Email: levercare.shareholder@unilever.com, Web: www.hul.co.in

ATTENTION SHAREHOLDERS
Special Window for Re-liquidation of Transfer Requests of Physical Shares

Notice is hereby given that pursuant to SEBI Circular No. HO/38/13/11(2)2026MIRSDPOD/13750/2026 ("Circular") dated January 30, 2026, the Special Window for redelivery of transfer requests for physical shares has been reopened for a period of 1 (One) year, commenced on February 05, 2026 and ending at February 04, 2027. Earlier, a Special Window was made available from July 07, 2025 to January 06, 2026, in accordance with SEBI Circular No. SEBI/HO/MIRSD/MIRSDPOD/P/CIR/2025/97 dated July 02, 2025, to facilitate redelivery of the aforementioned transfer deeds. As informed earlier, this facility is only available for transfer deeds that were lodged prior to April 01, 2019 but were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. Kindly refer to the matrix below with regards to the applicability of lodgement.

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

All transfer requests duly rectified and re-lodged during the aforesaid period will be processed through the transfer-cum-demat mode, i.e., the shares will be issued only in dematerialised form after transfer and shall be under lock-in for a period of 1 (One) year from the date of registration of transfer. Such securities shall not be transferred/lien marked/ pledged during the said lock-in period.

The transferee(s) must have an active demat account and submit the Client Master List (CML) along with the transfer documents, share certificate(s), and all other requisite documents at the time of lodging the transfer request with our Registrar and Transfer Agent (RTA). The transferee is mandatorily required to provide all documents prescribed under the subject circular, as well as documents required under the Companies Act, 2013, SEBI (LODR) Regulations, 2015, and any other relevant SEBI circulars issued from time to time in this regard, subject to scrutiny and approval of our RTA i.e. **Kfint Technologies Limited ("RTA")**

For further details, investors may refer to SEBI Circular which can be accessed at <https://hinurl.com/29ab3727>

Eligible investors are requested to contact the Company's RTA at Sutherland Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally Hyderabad, Telangana – 500032, Toll Free : +91 1800 309 4001, What'sApp No: +91 91000 94099, Email: eiinward.is@kfintech.com OR contact the Company at Levercare.shareholder@unilever.com for further assistance.

Eligible investors are requested to submit their transfer requests duly complete in all respects on or before the specified deadline of February 04, 2027.

For HINDUSTAN UNILEVER LIMITED
Sd/-
Radhika Shah
Company Secretary & Compliance Officer
Membership No. A19308

Date: April 3, 2026
Place: Mumbai

SBFC Finance Limited
(erstwhile SBFC Finance Private Limited)

Registered Office:- Unit No.103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andhari-Kurla Road, Andheri (East), Mumbai-400059.

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from **SBFC Finance Limited**, We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder, in the books of **SBFC** as per guidelines of Reserve Bank of India, consequent to the Authorized Officer of **SBFC Finance Limited** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act"), and in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Sl. No.	Name of the Borrower/ Address	Date of Demand Notice & NPA	Loan No. and Outstanding Amount	Property Address of Secured Assets
1	1. Rayan Silks (Applicant), 2. Shabeer Pasha (Co-Applcant), 3. Shaminta Taj (Co-Applcant 2), 4. Shabeer Pasha (Co Applicant 3), having address at Survey No- 80/2, Highway No- 103, Ward No- 17, Rahamat Nagar Sidhalagatta Town Chikballapur, Karnataka- 562105.	Demand Notice: 12th March 2026 NPA date: 05th April 2025	Loan Account No. 402106000020970 (PRO0651582), RESTRUCTURE20272 (PRO0864893), Loan Amount of Rs.18,88,203/- (Rupees Eighteen lakhs Eighty Eight Thousand Two Hundred Thirty Nine Only), Out of which Rs.18,00,000/- for Facility Agreement No. 402106000020970 (PRO0651582) and Rs.88,203/- for Facility Agreement No. RESTRUCTURE20272 (PRO0864893). Total Outstanding amount: Rs.22,04,789.02/- (Rupees Twenty-Two Lakhs Four Thousand Seven Hundred Eighty-Nine and Paise Two Only) as on 11th March 2026, plus unapplied interest from the date of 12th March 2026.	All that the piece & parcel of land Property bearing Sy.No.80/2 measuring 2 guntas in Sy.No.80/2 out of 1 Acre 34 guntas, Situated at Abuldu Mondal Panchayath, Shidlagatta Hobli, Kasabha, Shidlagatta Taluk, Karnataka - 562105, And bounded on the East by: